

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SUWARNSPARSH GEMS AND JEWELLERY LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Suwarnsparsh Gems and Jewellery Limited
2.	Date of incorporation of corporate debtor	18.06.2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4.	Corporate Identity No.of corporate debtor	U36911MH2009PLC193415
5.	Address of the registered office and principal office (if any) of corporate debtor	10th Floor, Parekh Market 39, Jagannath Shankar Seth Road, Opera House, Mumbai 400004.
6.	Insolvency commencement date in respect of corporate debtor	22 <sup>nd</sup> October, 2019 vide order CP-1118/I&BP/2019 passed by Hon'ble NCLT, Mumbai Bench. Received on 25 <sup>th</sup> October, 2019.
7.	Estimated date of closure of insolvency resolution process	20 <sup>th</sup> April, 2020 (180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Birendra Kumar Agrawal IBBI Regn No: IBBI/IPA-001/IP-P00564/2017-18/11040
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 402, Corporate Annexe, Near Udyog Bhavan, Sonawala Road, Goregaon East, Mumbai – 400 063 <b>Email:</b> bk@bhamaconsulting.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 402, Corporate Annexe, Near Udyog Bhavan, Sonawala Road, Goregaon East, Mumbai – 400 063 <b>Email:</b> bk@bhamaconsulting.com
11.	Last date for submission of claims	5 <sup>th</sup> November, 2019 (14 days from commencement date)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> Physical Address: Same as Point 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Suwarnsparsh Gems and Jewellery Limited on 22<sup>nd</sup> October, 2019.

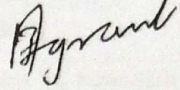
The creditors of Suwarnsparsh Gems and Jewellery Limited are hereby called upon to submit their claims with proof on or before 5<sup>th</sup> November 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional  
Date and Place:

  
: Birendra Kumar Agrawal  
: 26<sup>th</sup> October, 2019 / Mumbai

